

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 202
IB/175/ND/2024

IN THE MATTER OF:

Standard Chartered Bank Limited	...	Applicant
Versus		
Ireo Grace Realtech Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Manish Jha, Mr. Zain Maqbool, Advs.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Manish Jha, Learned Counsel for the respondent is present physically and made submissions. We have heard the submissions made by Learned Counsel for the applicant. Issue notice to the respondents, returnable by 03.05.2024. Let steps be taken within three days from today by the applicant. Reply be filed within ten days, on receipt of copy of the application and rejoinder, if any, be filed within three days thereafter. Let this matter be posted to 03.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)